

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 6
IB-590/ND/2019**

Under Section: 9 of IBC.

In the matter of:

Time Equipment Pvt. Ltd.	...	Applicant
Vs		
Lotus Green Developers Pvt. Ltd.	...	Respondent

Order delivered on 28.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Gurcharan Singh, Adv.
For the Respondent :

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Process dasti as well as through all modes.

For further consideration on 23.03.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

MD SADDAM